

**THE HIGH COURT OF MADHYA PRADESH,INDORE BENCH**

**M.Cr.C.No. 31382 / 2020**

**( Madanlal vs. State of M.P.)**

**Indore, Dated: 23/10/2020**

**Heard through video conferencing.**

Shri Gaurav Laad, learned counsel for the applicant.

Shri Vikas Jaiswal, learned Panel Lawyer for the respondent/State.

This is first the application under Section 439 of Cr.P.C for grant of bail in connection with Crime No.167/2020, registered at Police Station-Afzalpur District-Mandsaur for commission of offence punishable under Sections 498-A and 304-B of the IPC and under Section 3 / 4 of the Dowry Prohibition Act, 1961. The applicant is in jail since 4.7.2020.

As per prosecution case, on 27.6.2020, applicant's wife Seema suffered stomach ache and she was taken to the hospital by him, but she died on the way. The police registered merg and investigate the matter and implicated the applicant in the case and he was arrested.

Learned counsel for the applicant submits that, the applicant is innocent; he has not committed any crime and has been falsely implicated in the matter. There is no previous criminal case registered against the present applicant. He also submits that, there is no legal and admissible evidence against the applicant to connect him with the alleged crime. The investigation is over and challan has been filed. Conclusion of the trial will take considerable time. Therefore, he prays for grant of bail to the applicant.

Learned Panel Lawyer appearing for the State submits that no sufficient ground is made out for releasing the applicant on bail, hence the application filed by the applicant be dismissed.

On due consideration of the totality of the facts, circumstances of the case and material evidence available in the case diary, without expressing any opinion on the merits of the case, I allow this bail application and it is directed that the applicant be released on bail upon his furnishing a personal bond in the sum of **Rs.50,000/-** (Rupees fifty thousand only) with one surety in the like amount to the satisfaction of the concerned JMFC/CJM for his appearance before him or trial Court, as the case may be on each and every date of hearing fixed in this behalf by the Court concerned during trial and, if during trial he found absent without any sufficient cause by the trial Court then the bail order passed by this Court shall automatically come to an end.

This order shall be effective till the end of the trial. However, in case of bail jump, it shall become ineffective.

Certified copy as per rules.

**(Ms. Vandana Kasrekar)**  
**JUDGE**